

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00741/2018**

**Dated Tuesday the 19<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

G. Vijayakumar  
No. 3/944, Pilliyarkoil Street  
Mettupakkam, Thorapakkam Post  
Chennai – 79. .. Applicant

**By Advocate M/s. P. Ulaganathan**

**Vs.**

1. Union of India rep. by  
The Secretary  
Department of Legal Affairs  
Ministry of Law and Justice  
Shastri Bhawan  
New Delhi – 110 011.
  
2. The Additional Legal Adviser  
Department of Legal Affairs  
Ministry of Law and Justice  
III Floor, Shastri Bhawan  
26, Haddows Road  
Chennai – 600 006. .. Respondents

**By Advocate Mr. K. Rajendran**

## ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To consider the representation dated 07.05.2018 of the applicant to the 2<sup>nd</sup> respondent and to direct the respondents to revoke the order of suspension with effect from 02.11.2006, the date on which he was released on bail in the criminal case and permit him to join duty, based on the judgment dated 18.11.2009 in Crl. O.P. No. 147/2007 of the Principal Sessions Judge, Sri Villiputtur by which was honourably acquitted from criminal charges against him, with all consequent benefits, or pass any other order or direction or grant any other relief, in the circumstances of the case”

2. It is submitted that the applicant had been working as Peon for more than two years in the 2<sup>nd</sup> respondent office and was detained in connection with a criminal case which ended in his honourable acquittal. However, he was not permitted to join duty on his acquittal. Hence he filed OA 7/2012 which was dismissed for default. The reasons advanced by the respondents for the rejection of applicant's representation had given rise to a fresh cause of action. Hence the applicant had made a fresh representation dated 07.05.2018 which is pending with the respondents for consideration. The applicant would be satisfied if his representation dated 07.05.2018 is decided within a time limit specified.
3. Mr. K. Rajendran takes notice on behalf of the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case either on facts or on law, I deem it appropriate to

direct the respondents to consider Annexure A8 representation of the applicant dated 07.05.2018 and take an appropriate decision under intimation to the applicant within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
19.06.2018

AS